

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).16178/2021

(Arising out of impugned final judgment and order dated 17-12-2020 in WC No.40300/2019 passed by the High Court Of Judicature At Allahabad)

VICE CHAIRMAN GHAZIABAD DEVELOPMENT AUTHORITY
GHAZIABAD & ORS.

Petitioner(s)

VERSUS

COMMITTEE OF MANAGEMENT NANKI SEVA SANSTHAN & ORS. Respondent(s)

(With applns for exemption from filing c/c of the impugned judgt,
(With applns for exemption from filing O.T.)

Date : 25-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s)

Mr. Abhishek Chaudhary, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the Special Leave Petition as
well as on the prayer for interim relief.

Dasti service, in addition, is permitted.

Status quo, as of today, shall be maintained by
the parties in the meanwhile.

Tag along with SLP (C) No.3932/2021.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master